

Government been alert, it would not be now, at this eleventh hour, attempting to find out what the constitutional difficulty is. They were in the knowledge that elections are likely to be postponed. Elections certainly had to be postponed until the 19th. From the 19th, on account of various factors, now elections have again been postponed. With the result, that the final counting will not be finished till the 29th and the Assembly cannot be constituted before the end of this month, when perhaps a week-end or something intervenes, therefore, what is the Government going to do? We have been submitting precisely this point since this morning that from the 15th of March, that is tomorrow, what becomes the status of the Bihar Government and secondly, what has the Governor of Bihar actually reported. The Governor of Bihar should have applied himself to this aspect that if you postpone elections, this is what is going to happen. To our mind, out of all these, there is only one solution and covering all aspects, whether of postponement of elections or of law and order or of free and fair elections now of the remaining rounds that are necessary, without bearing any animosity against any Government as such, there is no other option but to take recourse to an imposition of President's Rule tomorrow, and to have a caretaker Government to do these things as the time comes.

SHRI VIDYACHARAN SHUKLA: I must state here emphatically that we did not know, we were not aware of the fact that elections are going to be postponed again and new dates are going to be fixed. The Election Commission does not do those things, fixing of dates, etc., in consultation with the Union Government. They make the assessment on their own and then they announce the dates. But this particular aspect has now come up and I have explained it here.

As all the leaders have explained their views, I will certainly convey the wishes of the House and also the feelings of the House to the Election Commission so that this constitutional problem can be resolved.

SHRI SOMNATH CHATTERJEE: Today itself.

SHRI VIDYACHARAN SHUKLA: Yes.

14.16 hrs.

**PUBLIC ACCOUNTS COMMITTEE**  
Eighty-seventh Report

SHRI BHAGWAN SHANKAR RAWAT (AGRA): I beg to present the Eighty-seventh Report (Hindi and English versions) of the Public Accounts Committee on action taken on Fifty-second Report of Public Accounts Committee (10th Lok Sabha) on Purchase of properties by the Central Government.

14.16 1/2 hrs.

**RAILWAY CONVENTION COMMITTEE**  
Ninth Report and Minutes

SHRI M. BAGA REDDY (MEDAK): I beg to present the Ninth Report (Hindi and English versions) of the

Railway Convention Committee on 'Rate of Dividend for 1995-96 and other ancillary matters' along with Minutes relating thereto.

14.17 hrs.

**STANDING COMMITTEE ON RAILWAYS**

**Eleventh and Twelfth Reports and Minutes**

SHRI SOMNATH CHATTERJEE (BOLPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Railway (1994-95):—

(1) Eleventh Report on action taken by Government on the recommendations/observations contained in the Third Report of the Committee on Gauge Conversion on Indian Railways.

(2) Twelfth Report on 'Production Units of Indian Railways' and Minutes of the sittings of the Committee relating thereto.

14.17 1/2 hrs.

**STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS**  
Sixteenth Report

SHRI PRAMOTES MUKHERJEE (BERHAMPORE): I beg to lay on the Table a copy (Hindi and English versions) of the Sixteenth Report of the Standing Committee on Science and Technology, Environment and Forests on the Annual Report (1993-94) of the Ministry of Environment and Forests (Environmental Pollution and Related Issues).

14.18 hrs.

**ELECTION TO COMMITTEES**

**(i) Estimates Committee**

SHRI KRISHAN DUTT SULTANPURI (SHIMLA): I beg to move the following:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996."

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the

term beginning on the 1st May, 1995 and ending on the 30th April, 1996."

*The motion was adopted.*

#### (II) Public Accounts Committee

SHRI BHAGWAN SHANKAR RAWAT (AGRA): I beg to move the following:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996."

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996."

*The motion was adopted.*

SHRI BHAGWAN SHANKAR RAWAT (AGRA): I beg to move the following:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the committee on Public Accounts of the House for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996 and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the committee on Public Accounts of the House for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996 and do communicate to this House the names of the members so nominated by Rajya Sabha."

*The motion was adopted.*

#### (III) Committee on Public Undertakings

SHRI VILAS MUTTEMWAR (CHIMUR): I beg to move the following:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the

Committee on Public Undertakings for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996."

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996."

*The motion was adopted.*

SHRI VILAS MUTTEMWAR (CHIMUR): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the committee on Public Undertakings of the House for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996 and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the committee on Public Undertakings of the House for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996 and do communicate to this House the names of the members so nominated by Rajya Sabha."

*The motion was adopted.*

#### (IV) Committee on the Welfare of Scheduled Castes and Scheduled Tribes

[Translation]

SHRI PARAS RAM BHARDWAJ (SARANGARH): I move the following:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996."

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes

and Scheduled Tribes for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996."

*The motion was adopted.*

[Translation]

SHRI PARAS RAM BHARDWAJ (SARANGARH): I move the following:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996 and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996 and do communicate to this House the names of the members so nominated by Rajya Sabha."

*The motion was adopted.*

14.22 hrs.

#### MATTERS UNDER RULL 377

**(i) Need to construct a fly-over on Railway crossing at Kothapupra and provide certain other Railway Facilities in Ferozepore and Faridkot in Punjab**

SHRI JAGMEET SINGH BRAR (FARIDKOT): I wish to draw the attention of Minister of Railways towards the genuine demands of the people of Ferozepore and Faridkot districts in Punjab for providing certain railway facilities. Delhi-Ferozepore and Delhi-Fazilka lines require immediate and proper attention. The construction of a fly-over at the railway crossing at Kothapura is an old demand which has not been considered so far. Not to speak of introduction of new trains, the railway authorities have even withdrawn trains such as: 11FB-2FB, Ferozepore-Ganga Nagar, 347-348, Ferozepore Ambala; 1 RF-2RF, Fazilka-Rewari.

Train Nos. 369-370 Ferozepore-Delhi; 87-88, Ferozepore-Kalka Express etc. have not been revived in spite of repeated requests in this regard.

I therefore, urge upon the Honourable Minister of Railways to look into the matter.

**(ii) Need to appoint a high power committee to look into the problems of air passengers**

SHRI C.P. MUDALA GIRIYAPPA (CHITRADURGA): The Central Government have amended the Air Corporation Act and introduced the Open Sky Policy to

provide better facilities to the travelling public. This is to create healthy competition among the airline operators so that there will be effective utilisation of resources and manpower to attain optimum efficiency and to provide best services to the passengers. But, strangely two major problems have cropped up after the introduction of the open sky policy. These are excessive concentration on trunk routes by all airline operators including Indian Airlines and less concentration in the new areas for operating airlines.

On account of these problems it has become very difficult to get air bookings to places like Baroda, Delhi-Varanasi, Bhubaneswar, Delhi-Udaipur and Aurangabad. In addition, the conditions of some of the airports should be revived and upgraded along with the required paraphernalia. There are many other important factors like safety measures, landing and take off facilities etc. which have to be considered very seriously.

Hence, I urge upon the Central Government to appoint a high power committee at the earliest to look into these problems of air passengers.

**(iii) Need for early clearance to the projects/Proposals of the Government of National Capital Territory of Delhi.**

[Translation]

SHRI B.L. SHARMA PREM (East Delhi): Mr. Speaker, Sir, many projects and proposals sent by the Government of National Capital Territory of Delhi like regularisation of unauthorised colonies, filling of vacant posts in various departments of Government of national Capital Territory of Delhi have been lying pending for clearance with central Ministries. Due to it there has been delay in solving the problems of the people of Delhi and thus thousands of people are facing great difficulties.

I, therefore, urge the hon. Prime Minister to clear all the projects, sent by the Government of Union Territory of Delhi so that problems of the people could be solved effectively.

**(iv) Need to connect ajmer (Rajasthan) by air.**

PROF. RASA SINGH RAWAT (AJMER): Mr. Speaker, Sir, Ajmer is an internationally renowned city. This city has cultural, religious, historical and educational importance. The famous Tirtharaj Pushkar and Darghah Sharif of Sant Khwaja Moinuddin Chisti are situated here, which are visited by pilgrims and tourists from abroad. Millions of people take part in fairs held in this city. The famous Mayo College and several other old educational institutions and varasities are situated here. Students from various parts of the country come here to study. Ajmer and Pushkar are important from the view point of tourism. The climate of this area, historical and religious places continuously attract the attention of tourists from the country and abroad.

The very first leader of nationalism Maharshi